

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.401
CA(CAA)/30(AHM)2024

Clarification under Sections 230-232 of Co.Act,2013

IN THE MATTER OF:

Essar Steel Metal Trading Limited
Essar Advisory Services Limited

.....Applicants

Order delivered on: 22/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicants :Mr. Jignesh Shah, Adv. a.w. Mr. Prashant Patel, Adv.

ORDER

This matter was heard and reserved for order on 27.06.2024.

However, while perusing the records, it is observed that Audited Balance Sheet for the year ended 31.03.2023 of Transferor Company No.7 is not attached to the company application. Further, applicant companies are not disclosed whether the provisions of Competition Commission Act, 2002 are applicable to the proposed Scheme or not. It is also observed that paragraph-27 i.e. prayer/relief, applicant companies sought necessary directions for all the companies. This Tribunal cannot allow the company application in respect of all of the companies, as some of the companies registered offices are situated in Maharashtra.

The counsel appearing for the applicant companies is directed to file an affidavit clarifying the aforementioned facts including the current status of the first motion application filed before NCLT, Mumbai Bench.

Order is de-reserved.

List the matter on 08.08.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)